GOVERNMENT OF INDIA COMMUNICATIONS LOK SABHA

UNSTARRED QUESTION NO:1750
ANSWERED ON:06.03.2000
FOREIGN INVESTMENT IN TELECOM SECTOR
VILAS BABURAO MUTTEMWAR;Y.S. VIVEKANANDA REDDY

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether India is lobbying for big bucks abroad for foreign investment to bring a revolution in the telecom sector;
- (b) if so, whether Ministry was serious in creating the telecom revolution in the country;
- (c) if so, whether the World Bank and other foreign investors are ready to invest in this sector;
- (d) if so, whether any concrete measures have been worked out in this regard; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE FOR COMMUNICATIONS

(SHRI TAPAN SIKDAR)

(a)&(b): Yes, Sir

- (c) Investment made by various countries in the Telecom Sector is enclosed as Annexure `A`
- (d)&(e): Yes Sir. Details are given in Annexure `B`.

Statement in respect of Parts (c) to (e) of Lok SabhaUnstarred Question No. 1750 for 6th March, 2000 regarding Foreign Investment in Telecom Sector.

Annexure 'A'

S.No Country FDI %

Actual Inflow of FDI in Telecom Sector from Aug'91 to December'99 (Country Wise)

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1 Argentina 0.01
                          0.00
2 Australia 342.50 0.81
3 Austria 9.50 0.02
4 Bahrain 8.00 0.02
5 Canada 411.60 0.98
6 Denmark 72.50 0.17 7 Finland 355.80 0.84
8 France 834.90 1.98
9 Germany 12.70 0.03
10 Hong Kong 683.70 1.62
11 Israel 560.00 1.33
12 Japan 539.80 1.28
13 Kuwait 0.50 0.00
14 Luxembourg 101.60 0.24
15 Malaysia 599.90 1.42
16 Mauritius 28243.30 66.91
17 Netherlands 2143.90 5.08
18 NRI 756.70 1.79
19 Philippines 73.50 0.17
20 Singapore 54.20 0.13
21 South Korea 196.70 0.47
22 Sweden 881.90 2.09
23 Switzerland 2.30 0.01
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24 Thailand 1716.60 4.07 25 UK 749.40 1.78 26 USA 2860.10 6.78 TOTAL 42211.51

Annexure 'B'

INVESTMENT POLICIES AND INCENTIVES FOREIGN INVESTMENT POLICY FOR TELECOM SECTOR

No industrial license required and no public sector reservation for setting up manufacturing units. Automatic approval of foreign equity upto 100% in manufacturing projects. Automatic approval for technology fee upto US \$ 2 million net of taxes. Automatic approval for royalty upto 5% on domestic sales and 8% on export sales. Possibility for higher technology fee through special approvals. Foreign equity participation upto 49% for telecom services viz. Basic, Cellular Mobile, Paging, other Value Added Services, and Global Mobile Personal Communications by Satellite permitted on automatic basis subject to the terms and condition of license. Foreign equity participation upto 49% in Investment companies set up for investments in telecom Service Sector permitted. (Investments by these companies in a licensee company will be treated as part of domestic equity and will not be counted against `Total Foreign Equity` if the management of the investing company is with the Indian owners) Telecom services companies are not permitted to make royalty payments.

INCENTIVES FOR TELECOM SERVICE SECTOR

License fee paid by telecom service providers is eligible for amortisation for tax purposes. Assignability of Licenses permitted Limit of External Commercial borrowings (foreign currency debt) raised to 50% of the project cost Investments in equity shares and debentures of telecom services companies qualify for tax rebate Complete Tax holiday for a five year period and 30% tax holiday for further five years during the first 15 years from commencement of business. Concessional rate of custom duty on specified telecom equipment. Import of all capital goods required for manufacturing telecom equipment allowed without any license.